

Item No.08:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.89/2020 (SZ)
(Through video conference)

IN THE MATTER OF:

Sri Sunkara Swamy Naidu Welfare OrganisationApplicant(s)

-Versus-

The State of Andhra Pradesh & OrsRespondents

**COMPLIANCE REPORT SUBMITTED BY THE REGIONAL
ADMINISTRATOR-Cum- DEPUTY COLLECTOR(REVENUE), YANAM ON
ON BEHALF GOVERNMENT OF PUDUCHERRY**

I, Aman Sharma S/O Shiv Kumar Sharma aged 32 years, presently working as Regional Administrator -cum-Deputy Collector (Revenue), Yanam, do hereby solemnly and sincerely affirm and state as follows;

2. I humbly submit to state that as per the revenue records, the drainage channel (Nallah) under consideration runs for length of 249.8 metres in Yanam region is located at T.S.No.C/7/1 of Kanakalapeta Revenue Village with remarks as "ODAI", of Union Territory of Puducherry with its width varying between 21 Metres at starting point and 41.6 Metres at its ending point in Yanam region after which it continues in the state of Andhra Pradesh.

3. However, as pointed out by Joint Committee appointed by the Hon'ble National Green Tribunal to submit the state on ground report with reference to the Nallah, the present width of the Nallah has been reduced compared to its original extent as per revenue record. It is pertinent to point out here that in the year 1996 free land sites (LGR pattas) were granted to poor landless families in portion of the land falling within the limits of Nallah when Yanam region was hit by historic super cyclone that made many people houseless and caused huge life loss. Also to provide necessary easement right to patta holders and agricultural land besides the drainage channel, a portion of the land within the Nallah limits has been utilized for constructing public pathway.

4. These LGR Pattas issued around 25 years ago and subsequent constructions have led to reduction in effective width of the drainage channel. But, it is humbly submitted that no LGR pattas have been issued recently in said drainage channel/waterbody and it is also assured that, no further LGR pattas will be issued in lands recorded as waterbody/waterway as ordered by the Hon'ble National Green Tribunal.

5. This respondent is also initiating process of conducting detailed survey of the said Nallah to identify all the encroachments beyond to LGR pattas issued during the year 1996. Based upon outcome of survey, it is hereby assured that all the identified encroachments beyond limits of LGR pattas duly issued will be removed on priority.

~
~
~

!
1

@
2

Tao



Q

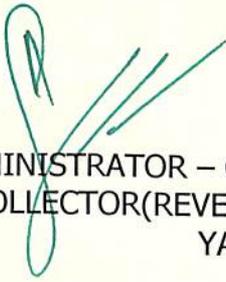
W

6. It is hereby humbly submitted that the present active extent of Nallah has already been provided with concrete bunds by Public Works Department, Yanam. It is further assured that soon after completing of encroachment removal exercise, the bund construction with reference to increased width of the Nallah will be taken up in co-ordination with the state of Andhra Pradesh as directed by National Green Tribunal.

7. Further, it is humbly submitted that, there is no history of flooding in the surrounding area of the Nallah during recent past within the limits of Yanam region. To ensure uninterrupted and free flow of storm and drain water through this channel, de-silting activity has been carried out routinely by Public Works Department, Yanam. As a part of pre-monsoon preparatory works, the channel was desilted last year also which has been already pointed out by Joint Committee appointed by Honourable National Green Tribunal. This year also e-tender has been called vide e-tender Notice No.91/PW/EE/DB/YNM/2021-22 dated.03.06.2021 and desilting work has been completed.

8. It is further submitted that to keep channel free from clogging due to garbage, rags, plastic etc, solid waste management services in near vicinity of channel including entire Yanam region is being steamlined through Yanam Municipality. In this regard, e-tender has already been floated for developing Integrated Solid Waste Management project in Yanam region by Puducherry Urban Development Agency. On finalizing of this e-tender, door to door collection of solid waste along with its final disposal will get further steamlined thereby greatly reducing dumping of waste inside the Nallah under consideration by residents of nearby vicinity.

9. In the last, it is once again humbly submitted that the actions proposed above shall enable this respondent to comply with all the directions issued by the Hon'ble National Green Tribunal with regard to re-restoration of Nallah under consideration. It is also assured that utmost care shall be exercised to ensure no more encroachments are permitted in areas recorded as waterbody/water channel in Revenue records, in the future.


REGIONAL ADMINISTRATOR – CUM-
DEPUTY COLLECTOR(REVENUE)
YANAM

Place: Yanam
Date: 06.10.2021